

High Court of Jammu and Kashmir at Jammu

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1397 Dated: 16/01/2018

It is hereby notified that the below mentioned Advocates having surrendered their Certificates of Enrolment and voluntarily suspended their practice, as such their Enrolment Certificates are kept in abeyance with effect from the dates shown against each: -

S.No	Name S/Shri	Date of Surrender	Enrollment No. & Date
1.	Ved Perkash S/O Ram Rattan Sharma R/O Reasi	05.09.2017	JK-1218/11 Dt.23.05.2011
2	Mohammad Ashraf Malik S/O Ghulam Rasool Malik R/O Baramulla	13.09.2017	JK-291/12 Dt.22.11.2012
3	Partap Singh S/O Thakar Dass R/O Ramban	04.10.2017	No.340/14 Dt.03.09.2014
4	Umar Javied S/O Javied Iqbal R/O Baramulla.	06.10.2017	JK-193/12 Dt.07.08.2012
5	Rimpi Rani D/O Mohan Lal Bhagat R/O Jammu	29.12.2017	JK-48/14 Dt.1303.2014
6	Kamiya Singh Andotra D/O Lal Singh R/O Jammu	29.12.2017	JK-188/16 Dt.06.04.2016
7	Faizan-i-Nazar S/G Mushtaq Ahmad Shah R/O Budgam	30.12.2017	JK-243/14 Dt.07.07.2014
8	Mohammad Ishtiyag Alam Baba S/O Bashir Ahmad Baba Peer R/O Budgam	30.12.2017	JK-152/13 Dt. 20.03.2013
9	Imran Haneif Khan S/O Mohd Hanief Khan R/O Baramulla	30.12.2017	JK-981/11 Dt.01.02.2011
10	Ch. Ghulam Murtaza S/O Ch. Mohd Fazal Khaki	01.01.2018	JK-1349/11 Dt.20.08.2011

By Order.

(Mohammad Yasin Beigh) 16-01-2018
Joint Registrar (Admn)

No: 54879-917/18 Dated: 16/01/2018

Copy to the: -

- 1-2). Registrar Judicial, High Court Wing Jammu/Srinagar.
3. All Principal District & Sessions Judges.
4. Secretary, Bar Council of India, New Delhi
5. President Bar Association _____
6. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
7. Incharge NIC High Court of Jammu & Kashmir, Jammu for uploading the same notification on official High Court website.
8. Mr. _____

.....for information.

Joint Registrar (Admn) 16-01-2018
16/1/18